

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3060

ANSWERED ON:23.12.2003

RESETTLEMENT AND REHABILITATION POLICY

PRABHA RAU;SRIKANTA DATTA NARASIMHARAJA WADIYAR

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the National Policy on Resettlement and Rehabilitation of displaced persons from the projectaffected areas has been cleared by the Government;
- (b) if so, the salient features thereof and the names of the projects which are being held up or delayed;and
- (c) if not, the time by which the new policy is likely to come into effect?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL)

(a): The Group of Ministers (GOM) in its meeting held on 10.09.2003 has approved the Draft National Policy on Resettlement and Rehabilitation - 2003 (NPRR-2003) with the direction that the same may be submitted to the Cabinet for its consideration and approval. The Draft Cabinet Note alongwith NPRR-2003 has been submitted to the Cabinet Secretariat to be placed before the Cabinet.

(b): The salient features of the Policy are given below:

(i) The policy will be applicable to Projects displacing 500 families or more enmasse in plain areas and 250 families or more in hilly areas, DDP blocks, areas mentioned in Schedule V and Schedule VI of the Constitution of India.

(ii) The R&R benefits will be provided to those Project Affected Families (PAF) who have been residing or carrying out their occupation, employment or vocation in the affected zone continuously for a period of three years preceding the date of declaration of the affected zone.

(iii) The tribal families, if resettled out of their taluks/tribal areas, shall get 25% higher RR benefits in monetary terms.

(c): No specific time can be given at this juncture for the implementation of the Policy because it depends on the approval of the Cabinet.